

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6538
ANSWERED ON:09.05.2005
SCHEME TO DISCOURAGE CHILD LABOUR
Mandal Shri Sanat Kumar; Sidhu Shri Navjot Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any scheme has been formulated to discourage parents/employers in encouraging child labour;
- (b) if so, the details thereof; and
- (c) the steps being taken against the offenders of labour laws?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Yes, Sir.

(b): With a view to eliminating child labour in hazardous occupations and processes, the National Child Labour Project Scheme was started in the year 1988 which was expanded to cover 100 districts during the 9th Plan and was further expanded to cover 250 districts during the 10th Plan. Under the Scheme, children withdrawn from hazardous occupations and processes, are put into special schools in order to enable them to be mainstreamed into formal schooling system. The Scheme provides for disbursement of stipend to all child labourers enrolled in the special school @ Rs.100/- per child per month, supply of free educational & vocational material and nutrition.

(c): The Child Labour (Prohibition & Regulation) Act, 1986 which is being enforced by the respective State Governments, provides that any person who employs any child in contravention of the provisions of the Act, is liable for punishment with imprisonment for a term which shall not be less than three months but which may extend to one year or with fine which shall not be less than Rs. 10,000 but which may extend to Rs. 20,000 or both.